

payment causing wrongful loss to the company and wrongful gain to themselves.

5. Heard. Having regard to, the fact, that the provisional bail of co-accused - Nagendra Prasad Singh, has been confirmed by the co-ordinate Bench and the case of the petitioner - appellant stands on similar footing, accordingly, the provisional bail granted to the appellants vide order dated 29.02.2020 in R.C. Case No.03(A)/2008(R) is hereby confirmed, on the condition that the appellant Nos. 1 & 2 shall deposit Rs. 80,000/- each, as part of the fine amount in the court below by 24.09.2020.

6. In the result I.A. No. 2971 of 2020 stands allowed.

(AMITAV K. GUPTA, J.)